Automation in judiciary

- 725. PROF. M.V. RAJEEV GOWDA: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether any recent initiatives have been undertaken aimed at automation of the judiciary, if so, the details thereof;
- (b) whether these initiatives have been accepted by High Courts and they have implemented automation of case management, file management and docket managements, if so, the details thereof;
 - (c) the list of High Courts that have completed the automation process;
 - (d) the status of automation of subordinate judiciary;
- (e) whether there still exists a number of High Courts that are yet to adopt automation procedure; and
 - (f) if so, the details thereof and the reasons for the delay in adopting automation?

THE MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA): (a) to (f) Government is implementing the e-Courts Mission Mode Project for computerisation of 14249 district and subordinate courts in the country by March, 2015. As on 31st October, 2014, 13323 courts have been computerized and are providing designated services to litigants, lawyers and the judiciary. The national e-Courts portal (http://www.ecourts.gov.in) provides online services to litigants such as details of case registration, cause list, case status, daily orders, and final judgements.

The Supreme Court and High Courts have already been computerised. Their ICT infrastructure has been upgraded under the e-Courts Project.

Study to assess the performance of courts

- 726. PROF. M.V. RAJEEV GOWDA: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) Whether any study has been conducted to audit and assess the performance of courts which have been automated, and if so, the details thereof;
- (b) Whether there is a plan to set up a task force consisting of senior judges of High Courts and technology experts in preparing a comprehensive action plan for implementation of IT in District courts and courts subordinate thereto, if so, the details thereof; and